

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-408(ND)/2017

IN THE MATTER OF:

Shumanto Gupta

.... Applicant/petitioner

Vs.

Ablaze Info Solutions Pvt. Ltd. & Ors.

.... Respondents

Order under Section 245 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Manish Paliwal


For the Corporate Legal Partner : Mr. Ashok Kumar Sharma

ORDER

Learned Counsel for the petitioner states that one of the Directors of the Company is in jail and it is not possible to serve the respondent in the ordinary course. Let the respondent be served by way of substituted service in accordance with the provisions of Rule 138 of the NCLT Rules, 2016.

Let steps be taken to serve the respondent accordingly.

List for 15th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
KB